

State Vs. Monu
eFIR No.029359/19
U/s 379/411 IPC
PS Preet Vihar

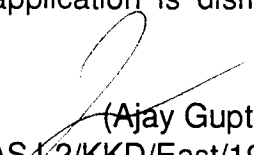
19.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. I.U.H. Siddiqi, Ld. Addl. PP for the State.

Sh. Roshan Lal, Ld. Counsel for applicant/accused.

Ld. Counsel submits that accused/applicant has already been granted bail by the Ld. MM, hence, he wants to withdraw the present application. In view of his submission, present application is dismissed as withdrawn.


(Ajay Gupta)
ASJ-2/KKD/East/19.06.2020

State Vs. Alok Kumar
FIR No.157/19
U/s 408/420/467/468/471/120B/34 IPC
PS Preet Vihar

19.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. I.U.H. Siddiqi, Ld. Addl. PP for the State.

Sh. M.S. Vishnu Shankar, Ld. Counsel for applicant/accused.

Sh. Jitender Sethi and Sh. Sunil Dhawan, Ld. Advocates for the complainant.

Reply to the bail application received.

It is submitted that interim bail application of co-accused Vikash Sharma has been fixed for arguments on 22.06.2020 and a report has already been sought in that matter from the IO concerned.

Thus, IO is directed to submit the same report qua the present accused/applicant. IO is also directed to file additional report as to how much amount has been seized from the co-accused Vikash Sharma as well as from the applicant/accused Alok. IO is further directed to submit the report well within time so that copy thereof can be supplied to respective Ld. Counsel for the parties.

Bail application be taken up for arguments on 22.06.2020.


(Ajay Gupta)
ASJ-2/KKD/East/19.06.2020

SC No. 2685/18
State Vs. Murari
FIR No. 232/18
U/s 305/397/412/34/120B IPC
PS Pandav Nagar

19.06.2020


Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. I.U.H. Siddiqi, Ld. Addl. PP for the State.
Sh. Ajay Chaudhary, Ld. Counsel for applicant/accused.
Arguments have already been heard.

Vide order dated 11.06.2020, the present application was treated as interim application in view of the directions of High Power Committee of the Hon'ble High Court.

Let a report regarding the conduct of the applicant be called from the concerned Jail Superintendent as well as previous involvement of applicant/accused from the IO concerned for the next date.

At request of Ld. Counsel for applicant/accused, bail application be taken up on 23.06.2020.


(Ajay Gupta)
ASJ-2/KKD/East/19.06.2020

State Vs. Kamruddin
FIR No.47/18
U/s 302/34 IPC
PS Kalyanpuri

19.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

This bail application is received today by the order of Ld. Officiating District & Sessions Judge, East, KKD Courts Delhi.

Present: Sh. I.U.H. Siddiqi, Ld. Addl. PP for the State.

Ms. Ifat Sultana, Ld. Counsel for applicant/accused.

Reply to the bail application received.

Arguments heard.

As per report, accused/applicant does not have any previous involvement.

Let a report regarding the conduct of the accused/applicant be called from the concerned Jail Superintendent for the next date.

Bail application be taken on 22.06.2020.



(Ajay Gupta)
ASJ-2/KKD/East/19.06.2020

State Vs. Jiauddin
FIR No.108/19
U/s 307/34
PS Geeta Colony

19.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. I.U.H. Siddiqi, Ld. Addl. PP for the State.

Sh. Hemant Chaudahry, Ld. Counsel for applicant/accused.

Reply to the bail application received.

This is the interim bail application filed on behalf of applicant/accused for grant of interim bail on the ground of illness of his mother who is stated to be suffering from various ailments and no one is there in the family of applicant to look after his mother. It is also submitted that in view of the directions of High Power Committee of the Hon'ble High Court, accused/applicant is entitled for grant of interim bail.

Let a conduct report be called from the concerned Jail Superintendent and involvement report from the IO concerned for the next date.

At request of Ld. Counsel for applicant, bail application be taken up on 23.06.2020.


(Ajay Gupta)
ASJ-2/KKD/East/19.06.2020